

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF J H V SUGAR LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	J H V SUGAR LIMITED
2.	Date of incorporation of corporate debtor	11/11/1997
3.	Authority under which corporate debtor is incorporated / registered	ROC Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15421WB1997PLC085863
5.	Address of the registered office and principal office (if any) of corporate debtor	Kamlalaya Centre, 156-A, Lenin Sarani, Room No. 212, IInd Floor, Kolkata, West Bengal - 700013
6.	Insolvency commencement date in respect of corporate debtor	07 th April, 2025 (CIRP order received on 08 th April, 2025)
7.	Estimated date of closure of insolvency resolution process	04 th Oct, 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Alok Kumar Agarwal IBBI Reg No: IBBI/IPA-001/IP-P00059/2017-2018/10137
9.	Address and e-mail of the interim resolution professional, as registered with the Board	605, Suncity Business Tower, Golf Course Road, Sector 54, Gurgaon, Haryana-122002 alok@insolvencyservices.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C-100, Block-C, Sector-2, Noida, Uttar Pradesh-201301 jhvsugar@ibcprocess.in
11.	Last date for submission of claims	21 st April, 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable; No class identified yet
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable; No class identified yet
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench (Court – 1) has ordered the commencement of a corporate insolvency resolution process of the J H V Sugar Limited on 07 April 2025 (Order received on 08 April 2025).

The creditors of the J H V Sugar Limited, are hereby called upon to submit their claims with proof on or before 21 April 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA. – N.A.

Submission of false or misleading proofs of claim shall attract penalties.



Alok Kumar Agarwal
(Insolvency Professional)
Reg. No.: IBBI/IPA-001/IP-P00059/2017-2018/10137
E-mail id: alok@insolvencyservices.in
Ph. No.: 0124-4245110/111
Address: 605, Suncity Business Tower, Golf Course Road
Sec. 54, Gurgaon, Haryana-122002

Alok Kumar Agarwal
Interim Resolution Professional - J H V Sugar Limited
IBBI Reg. No: IBBI/IPA-001/IP-P00059/2017-2018/10137
AFA Validity- 31st December, 2025
IBBI Regn Address/Email: 605, Suncity Business Tower, Golf Course Road, Sector 54,
Gurgaon, Haryana-122002/alok@insolvencyservices.in
Corresponding Address/Email: C-100, Sector-2, Block-C, Noida, UP-
201301/jhvsugar@ibcprocess.in

Date: 11.04.2025

Place: Gurugram

**J H V SUGAR LIMITED (UNDER CIRP)
CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT
FOR THE ATTENTION OF THE CREDITORS OF
J H V SUGAR LIMITED (UNDER CIRP)**

This corrigendum is issued in continuation of the Public Announcement dated 11 April 2025 in respect of the Corporate Insolvency Resolution Process (CIRP) of J H V Sugar Limited (CIN: U15421WB1997PLC085863), having its registered office at Kamalaya, Centre, 156-A, Lenin Sarani, Room No. 212, IInd Floor, Kolkata, West Bengal - 700013.

The Hon'ble National Company Law Appellate Tribunal ("NCLAT"), vide its order dated **16 April 2025**, had stayed the CIRP. Subsequently, vide its order dated **30 June 2026** (received by the Interim Resolution Professional on **01 July 2026**), the Hon'ble NCLAT vacated the stay. Accordingly, the CIRP has resumed.

All creditors who could not submit their claims during the period of the said stay are requested to submit their claims, along with supporting documents, in the forms under the prescribed Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

The revised last date for submission of claims is 14 July 2026. Claims may be submitted by electronic means at jhvsugar@ibcprocess.in or by post to C-100, Block-C, Sector-2, Noida, Uttar Pradesh - 201301.

-sd-

Alok Kumar Agarwal

**Interim Resolution Professional - J H V Sugar Limited
IBBI Reg. No: IBBI/IPA-001/IP-P00059/2017-2018/10137**

AFA Validity- 30 June, 2027

IBBI Regn Address: 605, Suncity Business Tower,

Date : 04.07.2026 Golf Course Road, Sector 54, Gurgaon, Haryana-122002

Place : Gurugram

Email: alok@insolvencyservices.in

"IMPORTANT"

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J H V SUGAR LIMITED (UNDER CIRP) CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE CREDITORS OF J H V SUGAR LIMITED (UNDER CIRP)

This corrigendum is issued in continuation of the Public Announcement dated 11 April 2025, in respect of the Corporate Insolvency Resolution Process (CIRP) of J H V Sugar Limited (CIN: U15421WB1997PLC089663), having its registered office at Kamalajaya Centre, 156A, Lenin Sarani, Room No. 212, 1Ind, Indraprastha, West Bengal 700013.

The Hon'ble National Company Law Appellate Tribunal ("NCLAT"), vide its order dated 16 April 2025, has stayed the CIRP. Subsequently, vide its order dated 30 June 2025 (received by the Interim Resolution Professional on 01 July 2025), the Hon'ble NCLAT vacated the stay on the CIRP. The CIRP of J H V Sugar Limited (under CIRP) is being resumed from 01 July 2025. All creditors who could not submit their claims during the period of the stay are requested to submit their claims, along with supporting documents, in the forms prescribed under the Insolvency and Bankruptcy Code, 2016 (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

The revised last date for submission of claims is 14 July 2026. Claims may be submitted by electronic means at insolvency@jhvsugar.com or by post to C-100, Block-C, Sector-2, Noida, Uttar Pradesh 201301.

Interim Resolution Professional - J H V Sugar Limited
IBBI Reg. No. IBBI/IPA-001-IPR-00059/2017-2018/10137
IFA Validity-30 June, 2027
IBBI Regn Address / Email: 605, Poonjya Street, 10/137, Golf Course Road, Sector 54, Gurgaon, Haryana-122002
Date : 04 July 2026
Place : Gurgaon
Atok Kumar Agarwal
Interim Resolution Professional - J H V Sugar Limited
IBBI Reg. No. IBBI/IPA-001-IPR-00059/2017-2018/10137
IFA Validity-30 June, 2027
IBBI Regn Address / Email: 605, Poonjya Street, 10/137, Golf Course Road, Sector 54, Gurgaon, Haryana-122002
Date : 04 July 2026
Place : Gurgaon
Atok Kumar Agarwal
Interim Resolution Professional - J H V Sugar Limited
IBBI Reg. No. IBBI/IPA-001-IPR-00059/2017-2018/10137
IFA Validity-30 June, 2027
IBBI Regn Address / Email: 605, Poonjya Street, 10/137, Golf Course Road, Sector 54, Gurgaon, Haryana-122002
Date : 04 July 2026
Place : Gurgaon
Atok Kumar Agarwal

FINANCIAL EXPRESS

B. L. KASHYAP AND SONS LIMITED

(CIN: U48900G1989PLC036148)
Regd. Off: 409, 4th Floor, 1st Phase, 1st Stage, New Delhi - 110025
Ph: 011-4503030, 011-43058345, Fax: 011-4503033
Email: info@kashyap.com, www.kashyap.com

Special Window for Transfer and Dematerialisation of Physical Securities

In terms of SEBI Circular No. HO38111/2026-ARSD-PD01/3750/2025 dated 14 July 2025, on the captioned subject, please note that the Special Window for redemption of transfer has been opened for a period of one year from February 05, 2026 to February 04, 2027. This facility is available only if the transfer deeds were lodged prior to July 04, 2026 and the application for transfer is made on or before the expiry of the Special Window. In case you wish to avail this opportunity, please contact the Company's Registrar and Transfer Agent (RTA), MFG Prime India Private Limited at their office at Nobel Heights, 1st Floor, Phase 02 Block, 302, Near Saini Complex, New Delhi-110028. For further details, please contact the Company at cs@kashyap.com for any further assistance. The eligible shareholders are requested to submit the transfer deeds and furnish supporting documents to the RTA, after complete verification of the documents and the approved transfered Shares will be issued in dematerialized form and shall be looked in one year from the date of registration of transfer, in accordance with SEBI guidelines.

For B.L. KASHYAP SONS LIMITED
VP & COMPANY SECRETARY
PUSHPAK KUMAR
VP & COMPANY SECRETARY
Date: July 3, 2026
Place: New Delhi

PRABHA ENERGY LIMITED

Corporate Identity Number: L40103GJ2009PLC057716
Registered & Corporate Office: 121, Ashokra Corporate Park, Opp. Swagat BRTS Bus Stop, Amli-Broad Road, Bopal, Ahmedabad - 380058, Gujarat, India. Phone: (02717)486611
Contact Person: Mrs. Nikita Agrawala
Company Secretary & Compliance Officer
Email: cs@prabhaenergy.com; www.prabhaenergy.com

NOTICE FOR THE RECORD DATE FOR SECOND AND FINAL CALL ON PARTLY PAID-UP EQUITY SHARES OF THE COMPANY

The Board of Directors of the Company has approved the issue of Equity shares on Rights basis in its Meeting dated December 26, 2025. In terms of the Letter of Offer dated March 05, 2026, the Rights Issue Committee of the Board of Directors of the Company at its meeting held on Friday, July 03, 2026, has approved and fixed Thursday, July 03, 2026, as the record date (Second and Final Call Record Date) for the purpose of determining eligible shareholders of the partly-paid-up equity shares to whom the Second and Final call for the payment of ₹47.52 per Rights Equity Share (comprising ₹ 0.33 towards face value and ₹ 47.19 towards premium) i.e., 33% of the Issue Price of ₹ 144.00 will be sent. The intimation of the said record date has also been disseminated to BSE Limited and National Stock Exchange of India Limited, i.e., the Stock Exchanges where the equity shares of the Company are listed. Further, details in relation to the Second and Final Call, will be included in the Call notice which will be dispatched to the Eligible Shareholders in due course. This notice is hereby given in terms of applicable provisions of Companies Act 2013 as amended and Securities and Exchange Board of India (Listing Obligation and Disclosure Requirements) Regulations, 2015 as amended. All capitalized terms used and not defined herein shall have the same meaning assigned to them in the Letter of Offer dated March 05, 2026.

For Prabha Energy Limited
On behalf of Board of Directors
Nikita Agrawala
Company Secretary & Compliance Officer
Date : July 04, 2026
Place : Ahmedabad

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES, NOR FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

ADON AGRO COMMODITIES LIMITED

Formerly known as Adon Agro Commodities Private Limited
CIN: U51300MH2022PLC375413
 Adon Agro Commodities Limited was originally incorporated as Adon Agro Commodities Private Limited on January 24, 2022, under the Companies Act, 2013, with the Registrar of Companies, Mumbai. It was subsequently converted into a public limited company under the name Adon Agro Commodities Limited on January 19, 2025, headquartered in Navi Mumbai, Maharashtra. For further details, please refer to section 102 "History and Certain Corporate Matters" on page no. 257 of the Prospectus. **Registered Office:** Plot No. 14-209, 3rd floor, Akshar Business Park, Plot No.3, Sector 25, Janta Market Road, Vashi, Navi Mumbai - 400703 **Tel No: 022 - 6501 1773; Email: cs@adonagro.com, www.adonagro.com**

Our promoters: **MR. NARAYANSWAMY VENKIKRISHNAN, MR. SHUBHAM RATAN SHARMA AND MRS. JISHNA NARAYANSWAMY**
 Our company has filed the Prospectus dated July 02, 2026 with ROC and thereafter with SEBI and the Stock Exchange and Equity Shares are Proposed to be listed on SME Platform of BSE Limited.

BRIEF DESCRIPTION OF BUSINESS
 The Company operates in the agro-commodity trading and processing sector, primarily engaged in sourcing, importing, processing, packing and distributing dry fruits, nuts, seeds and berries. Its product portfolio includes almonds, walnuts, pistachios, raisins, dates and other allied products. Products are sourced both domestically and internationally from countries such as the USA, Afghanistan, Chile, the USA and Sri Lanka. The Company sells products in bulk to B2B customers and also markets processed and packed products under its proprietary brand, "Hunger Nuts," across wholesale, retail and D2C channels. Its distribution network includes APIC Navi Mumbai, Maharashtra, thereby distributors, e-commerce platforms and large-format retail stores. The Company follows internal quality control processes to maintain product standards and cater to the increasing demand for nutritious food products. During FY 2025-26, it commenced processing operations at an expanded facility in Mahape, Navi Mumbai, enabling enhanced processing capacity, machinery installation and storage for value-added operations.

BASIS OF ALLOTMENT
 INITIAL PUBLIC ISSUE OF 62,900 EQUITY SHARES OF ₹ 10 EACH (EQUITY SHARES) OF ADON AGRO COMMODITIES LIMITED ("AACL" OR THE "COMPANY") FOR CASH AT A PRICE OF ₹ 70 PER SHARE (INCLUDING A SHARE PREMIUM OF ₹ 60 PER EQUITY SHARE) (THE "ISSUE PRICE"), AGGREGATING TO ₹ 4,403,00,000 (THE "ISSUE"), OF WHICH 18,000 LAHKS EQUITY SHARES OF ₹ 10 EACH WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"), THE ISSUE LESS MARKET MAKER RESERVATION PORTION (i.e. ISSUE OF 54,900 LAHKS EQUITY SHARES OF ₹ 10 EACH) IS HEREBY REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 27.33% AND 25.36%, RESPECTIVELY OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF THE COMPANY.

THE FACE VALUE OF THE EQUITY SHARE IS ₹. 10/ AND ISSUE PRICE IS ₹. 70
THE ISSUE PRICE IS 7 TIMES OF THE FACE VALUE OF THE EQUITY SHARE
ANCHOR INVESTOR ISSUE PRICE: NA

Sr. No.	Date of allotment	No. of Shares	Face Value	Issue Price	Nature of Allotment	Nature of Consideration	Total Consideration (Rs in hundreds)
1	06/07/2026	6000	78	86.00	NA	NA	6000
2	06/07/2026	8000	1.15	8.00	NA	NA	8000
3	06/07/2026	10000	1.15	10.00	NA	NA	10000
4	12/07/2026	12000	1.15	12.00	NA	NA	12000
5	14/07/2026	14000	6.00	84.00	NA	NA	14000
Total		87	100.00	882.00	100.00	882.00	882.00

Please Note: Unsubscribed portion of 402,000 Equity Shares have been spilled over to NB above 10 Lakhs Category.
 3) Allotment to Non-Institutional Investors-Above Rs.10 Lakhs (After Technical Rejections)
 The Basis of Allotment to the Non-Institutional Investors, who have bid at cut-off Price or at or above the Issue Price of Rs. 70/- per Equity Share, was finalized in consultation with BSE Limited. The category has been subscribed to the extent of 12,3895. The total number of Equity Shares Allotted in this category is 2,896,000 Equity Shares. Investors spilled over of 402,000 Equity Shares from NB Above 2 Lakhs up to 10 Lakhs Category and 528,000 Equity Shares from Individual Investor Category (i.e., Total of 930,000 Equity Shares) to 7 successful applicants. The details of the Basis of Allotment of the said category is as under:

Sr. No.	No. of Shares Applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	No. of Equity Shares Allotted per Applicant	Ratio of shares allotted to applicants	Total No. of shares allotted
1	16000	45	73.95	72000	20.07	1200	1:1	54000
2	20000	1	1.75	2000	0.56	1000	1:1	16000
3	36000	1	1.75	36000	1.00	36000	1:1	36000
4	54000	1	1.75	54000	1.51	44000	1:1	44000
5	104000	1	1.75	104000	2.90	84000	1:1	84000
6	128000	1	1.75	128000	3.57	102000	1:1	102000
7	142000	1	1.75	142000	3.96	112000	1:1	112000
8	144000	2	3.51	288000	8.03	114000	1:1	228000
						2000	1:2	2000
9	182000	1	1.75	182000	5.07	144000	1:1	144000
10	214000	1	1.75	214000	5.96	170000	1:1	170000
11	280000	1	1.75	280000	7.80	220000	1:1	220000
12	420000	1	1.75	420000	11.80	1,118,000	1:1	1,118,000
TOTAL		57	100.00	3,588,000	100.00	2,896,000		

Note : 1 additional lot of 2000 shares each has been allocated to Categories 16000 & 144000 in the ratio of 4:2 as 1:2

4) Allotment to QIBs excluding Anchor Investors (After Technical Rejections)
 Allotment to QIBs, who have bid at the Issue Price of Rs. 70/- per Equity Share or above, has been done on a proportionate basis in consultation with BSE Limited. This category has been subscribed to the extent of 18,2984 tenes of QIB portion. As per the SEBI Regulations, Mutual Funds were Allotted Nil of the Equity Shares of QIB Portion available and other QIBs and unsatisfied demand of Mutual Funds were Allotted the remaining available Equity Shares i.e., 78,000 Equity Shares i.e., Includes spilled over of 4,000 Equity Shares from QIB/FI Category and 12,000 Equity Shares from Individual Investor Category (i.e., Total of 16,000 Equity Shares) on a proportionate basis. The total number of Equity Shares Allotted in the QIB Portion is 78,000 Equity Shares which were allotted to 2 successful QIB Investors. The details of the Basis of Allotment are as under:

Category	Fr/Banks	MFs	ICS	NBFCs	AF	FFI	OTH	TOTAL
QIB	-	-	-	-	-	-	78,000	78,000

1) Allotment to Market Maker (After Technical Rejections & Withdrawals): The Basis of Allotment to Market Maker who have bid at Issue Price of 70/- per Equity Shares or above, was finalized in consultation with BSE Limited. The category was subscribed 1,00,000 Equity Shares the total number of shares allotted in this category is 1 Equity Shares. The category wise details of the Basis of Allotment are as under:

Sr. No.	No. of Shares Applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	No. of Equity Shares Allotted per Applicant	Ratio of shares allotted to applicants	Total No. of shares allotted
1	316000	1	100.00	316000	100.00	316000	1:1	316000
TOTAL		1	100.00	316,000	100.00	316,000		316,000

Note: All capitalized terms used and not defined herein shall have the respective meaning assigned to them in the Prospectus dated July 02, 2026 ("Prospectus").

INVESTORS, PLEASE NOTE

The details of the allotment made would also be hosted on the website of the Registrar to the Issue, KFIN TECHNOLOGIES LIMITED at www.kfintr.com
 All future correspondence relating to this registration may kindly be addressed to the Registrar to the Issue quoting full name of the First/SEBI applicants, serial number of the Application Form, number of shares applied for and Bank Branch where the application has been lodged and payment details at the address of the Registrar given below:

KFIN TECHNOLOGIES LIMITED
 301, The Central, 3rd Floor, 57, Lal Bahadur Shastri Road, Navi Pada, Kurla (West), Mumbai - 400708, Maharashtra, India
Tel : 011-27172000
Email: ad21kurla@kfintr.com
Investor Grievance Email: investgrievance@kfintr.com
Contact Person: Mrs. Sneha Mishra
CIN: L72400MH2017PLC444072
Website: www.kfintr.com
SEBI Registration No.: PR0000000221

On behalf of Board of Directors
FOR ADON AGRO COMMODITIES LIMITED
Place: Mumbai
Date: July 03, 2026
Mrs. Sneha Mishra
Company Secretary & Compliance Officer

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARE ON LISTING OR THE BUSINESS PROSPECTS OF ADON AGRO COMMODITIES LIMITED.

Disclaimer: ADON AGRO COMMODITIES LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and filed the Prospectus with the Registrar of Companies, Mumbai on June 02, 2026 and thereafter with SEBI and the Stock Exchange. The Prospectus is available on the website of the Registrar at <https://www.sebi.gov.in/infocentre/infocentrepublications.aspx> and is available on the websites of the BSE Limited at www.bseindia.com and the National Stock Exchange of India Limited at www.nseindia.com. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, please refer to the Prospectus including the section titled "Risk Factors" beginning on page 34 of the Prospectus.

The Equity Shares have not been and will not be registered under the Securities Act of 1933, as amended or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act, 1933 and in accordance with any applicable U.S. State securities laws. The Equity Shares are being issued and sold under the United States securities laws and the registration requirements of the Securities Act of 1933 and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offering in the United States.

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Kolkata